



Date: 19-01-2024

OPEN LETTER TO THE CHAIRMAN, BAR COUNCIL OF INDIA AND THE A.P HIGH COURT ADVOCATES ASSOCIATION

At the outset, the Indian Lawyers Association expresses its dissent against the letter addressed by the Chairman of the Bar Council of India to the Hon'ble Chief Justice of India seeking a holiday on 22-Jan-2024 for all courts across the country on the occasion of the inauguration of Ram Mandir in Ayodhya. ILA also condemns the Invitation dated 12-01-2024 issued by the A.P. High Court Advocates Association, calling for a 'Pooja' a religious ritual inside the Court Premises, in Advocates Association Hall.

Construction of any temple or mosque or any place of worship is completely a private or a religious affair of the individuals and followers of a faith. Such an event, though might have the highest significance for a section of society, can never be a part of state affairs, especially when such an event is a result of an unprecedented history. It is a dangerous phenomenon and an attack on the secular fabric of the nation that the state is actively promoting a religious event and contemporary politics are indicating a future of extremist religious trends in politics. Separation of State and religion is a fundamental character of the Constitution and the makers of the constitution were committed to building a nation that is separated from religion while guaranteeing individuals a right to practice and profess their faith.


Legal fraternity, unlike political parties, is expected to uphold CONSTITUTIONAL MORALITY at all times and shall always protect the Constitution and its principles. It is not the duty of our Institution, the judiciary to involve in the affairs of a private trust run by private individuals. However, the acts of the Chairman of the Bar Council and the AP High Court Advocates Association above stated are not only violating the secular fabric of the nation but also an attempt to politicize the judiciary. These acts are highly unconstitutional, illegal and lacks authority. Therefore, ILA expresses its highest concern over the attempts to disrupt the secular nature of the judiciary and wishes to call for institutional restraints to build a sane society through actively promoting legal and constitutional propriety.

Note:- ILA is not against any faith. ILA stands for constitutional morality in its true spirit.

(SRIKANTH CHINTHALA)

Advocate

FOUNDER OF I.L.A


(G. SANTHA KUMAR)